

THE MINISTER OF TEXTILES (SHRI. R.L. JALAPPA):

(a) The details of the textile industries located in Tamil Nadu are furnished below :

S. No.	Type of the mill/sector	No. of Units	Installed capacity (As on 31.12.96)		
			Spindles (000 No.)	Rotors (000 No.)	Looms
(i)	Cotton/man-made fibre textile mills (Non-SSI)	725	10,900.7	75.6	6366
(ii)	Cotton/man-made fibre textile mills (SSI)	597	1,190*	6.2	—
(iii)	Weaving Units (Non-SSI)	14	—	—	932
(iv)	Woollen units	1	680	—	—
(v)	Handlooms	—	—	—	4,29,000**
(vi)	Powerlooms	57101	—	—	2,36,038***
(vii)	Man-made fibre manufacturing plants	2	58,950 (Tonnes per annum)		
(viii)	Man-made filament yarn manufacturing units	2	15,675 (Tonnes per annum)		

* Estimated.

** According to the handloom census of 1987-88.

*** As on 30.6.96.

The items manufactured by the textile industry in Tamil Nadu include yarn and cloth of cotton, man-made fibres and blended textiles, man-made fibres (polyester and viscose) and viscose filament yarns & polyester filament yarns, fabric and garments.

(b) and (c) The Govt. of India has taken several steps to increase the production of textiles in the country in the past, which are also applicable to Tamil Nadu. These include:

1. Removal of restrictions on the creation and expansion of capacity, subject only to locational guidelines.
2. Doing away with the requirement of licensing, except in the case of 100% export oriented units and units set up within 25 kms. from the limits of a city of more than one million population as per the 1991 census if it is not situated in an area declared by the state government as industrial areas before 24.7.91, units involving foreign collaboration, units producing items reserved for the SSI but where in-

vestments exceed SSI ceiling etc.

3. Permitting import of textile machinery under the OGL and the reduction of import duty on such machinery imports
4. Measures to ensure availability of raw materials to the industry, through policy intervention, whenever necessary.

Relief Schemes

83. SHRI PRABIN CHANDRA SARMA : Will the Minister of FINANCE be pleased to state the total amount given to each State under agricultural and rural debt relief scheme ?

THE MINISTER OF FINANCE (SHRI P CHIDAMBARAM) : Presumably, the Hon'ble Member is referring to the relief granted to eligible beneficiaries under the Agricultural and Rural Debt Relief (ARDR) Scheme, 1990. The State-wise details are given in the attached Statement.

Statement

State/Union Territory-wise amount of relief provided by commercial banks, RRBs & Cooperatives under ARDR Scheme

(Rs. in crores)

S. No.	State/Union Territory	Commercial Banks	Regional Rural Banks	Cooperative Banks	Total
1	2	3	4	5	6
1.	Andaman & Nicobar Island	0.85	—	0.09	0.94
2.	Andhra Pradesh	415.62	100.15	334.43	850.20
3.	Arunachal Pradesh	0.63	0.22	1.30	2.15
4.	Assam	71.53	24.16	34.43	130.12
5.	Bihar	207.14	95.53	521.62	824.29
6.	Chandigarh	0.69	—	0.31	1.00

1	2	3	4	5	6
7.	Dadra & Nagar Haveli	0.13	—	—	0.13
8.	Daman & Diu	0.10	—	—	0.10
9.	Goa	2.84	—	1.29	4.13
10.	Gujarat	136.84	7.72	334.08	478.64
11.	Haryana	80.60	18.14	126.08	224.82
12.	Himachal Pradesh	20.92	3.44	30.32	54.68
13.	Jammu & Kashmir	4.26	5.07	31.45	40.78
14.	Karnataka	283.14	70.30	126.21	479.65
15.	Kerala	84.19	9.44	75.65	169.28
16.	Lakshadweep	0.03	—	—	0.03
17.	Madhya Pradesh	159.28	38.08	229.22	426.58
18.	Maharashtra	252.62	17.06	464.50	734.18
19.	Manipur	60.08	0.47	7.64	14.19
20.	Meghalaya	6.40	0.47	9.81	16.68
21.	Mizoram	0.96	1.46	0.09	2.51
22.	Nagaland	6.94	0.30	3.82	11.06
23.	National Capital Territory of Delhi	4.80	—	0.10	4.90
24.	Orissa	123.01	68.64	150.76	342.41
25.	Pondicherry	8.25	—	1.80	10.05
26.	Punjab	72.96	1.04	108.79	182.79
27.	Rajasthan	153.00	74.33	311.45	538.78
28.	Sikkim	2.68	—	—	2.68
29.	Tamil Nadu	217.20	11.56	272.15	500.91
30.	Tripura	12.91	13.14	12.41	38.46
31.	Uttar Pradesh	283.91	100.13	638.01	1022.05
32.	West Bengal	212.51	58.98	133.73	405.22
	Total	2833.02	719.83	3961.54	7514.39

Import of Cashew

84. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of COMMERCE be pleased to state

(a) whether the Government are aware that the State of Kerala is importing raw cashew for its cashew processing units;

(b) whether such import is being made through the State Trading Corporation or any other agency;

(c) if so, the details thereof;

(d) the country from which cashew is being imported; and

(e) the total quantity of cashew imported during 1996-97 ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH). (a) Yes, Sir. The Kerala State Cashew Development Corporation Limited, a Government of Kerala undertaking, is importing raw cashew for its cashew processing units.

(b) and (c) The imports are being made by the Kerala State Cashew Development Corporation Limited directly by inviting global tenders in accordance with the instructions issued by the Government of Kerala in this regard.

(d) The raw cashewnuts are being mainly imported from the African countries.

(e) During 1996-97, the Kerala State Cashew Development Corporation imported 4430.067 metric tonnes of Cashewnuts.